

GOVERNMENT OF RAJASTHAN
Law & Legal Affairs Department
(State Litigation)

No.F.12(07)Raj/Vad/2012

Jaipur, dated. 06.08.2021

CIRCULAR

It has been informed by the National Legal Service Authority, New Delhi and Hon'ble Executive Chairman, Rajasthan State Legal Service Authority (RALSA). That the third National Lok Adalat is being convened on 11/09/2021 (second Saturday) through offline/online medium. In this National Lok Adalat, all the cases pending before the Hon'ble Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur and Sub-ordinate Courts (Exclusive of Revenue cases) will be taken up. For the purpose of National Lok Adalat the cases have been classified under two heads –

1. Pre Litigation cases,
2. Cases pending before the Court.

An exhaustive guidelines has been issued by the Department of Law vide letter no.F.12(07)Raj/Vad/2012 dated 3/08/2021, to all the Departments.

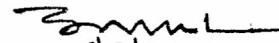
You are directed to follow the said guideline and to prepare the action plan accordingly. The list of cases pertaining to your Department according to the above mentioned heads shall be communicated to the Law Department so that the same may be forwarded to the RALSA.

Since there is huge pendency of Court cases against the Government and therefore it is incumbent that all the Departments should gear up, to make the National Lok Adalat, successful and get as much cases as possible, disposed of, under this programme. Any difficulty in the implementation of the action plan for this programme may be got resolved through Law Department.

You are further directed to involve in this programme, both in letter and spirit.


(Niranjana Arya)
Chief Secretary

Copy forwarded to Advocate General, all Addl. Chief Secretaries/Pr. Secretaries /Secretaries/Head of the Departments for information and necessary actions.


6/8/2021
Secretary, Law